

**GOVERNMENT OF MEGHALAYA  
POLITICAL DEPARTMENT**

**ORDER**

**No. POL.75/2020/PtI/22**

**Dated: Shillong the 1<sup>st</sup> May, 2020**

In compliance with the guidelines of the Ministry of Home Affairs, Government of India vide Order No. 40-3/2020-DM-I(A) dated 15<sup>th</sup> April, 2020 and Order No. 40-3/2020-DM-I(A) dated 1<sup>st</sup> May, 2020 the following activities are permitted in the State of Meghalaya, except for Shillong Urban Agglomeration of East Khasi Hills District, with effect from 4<sup>th</sup> May, 2020.

The Deputy Commissioners will regulate the schedule and timing of the activities, wherever necessary.

1. 25 % public transport to operate within the district on rotation basis which is to be decided by the Deputy Commissioners of the district concerned in consultation with the District Transport Officers. All public transport vehicles shall utilize only 50% seating capacity. However, public transport is not permitted within the Shillong Urban Agglomeration area until further orders.
2. EPIP Byrnihat, Umiam Industrial Estate and all other industrial units in the State to resume operations.
3. Cement plants to operate at 50% capacity subject to regulation by the Commerce and Industries Department on the number of trucks allowed to ply.
4. Mining of limestone and boulder by lease-holders for domestic sale within the State or the Country. Export outside the Country is not permitted until further orders.

The above permission for commencement of operations is subject to adherence to guidelines of the Ministry of Home Affairs, Government of India to be checked and certified by the Deputy Commissioners. All those who wish to commence industrial and/or mining activities should submit an undertaking to the Deputy Commissioner confirming adherence to the guidelines of Ministry of Home Affairs and protocols issued by the Health and Family Welfare Department, Government of Meghalaya before the commencement of operations. Deputy Commissioners shall ensure strict compliance to these guidelines through periodic inspections and submit reports to the concerned Departments and ensure that SOPs for social distancing as per the MHA Orders cited above are in place and followed.



**(M.S. Rao)**

Chief Secretary  
Government of Meghalaya

Copy to: -

1. The Secretary to the Governor of Meghalaya for kind information of the Hon'ble Governor.
2. The Private Secretary to the Chief Minister, Meghalaya for kind information of the Chief Minister.
3. The Private Secretary to the Deputy Chief Minister, Meghalaya for kind information of the Deputy Chief Minister.
4. The Private Secretary to the Health Minister, Meghalaya for kind information of the Health Minister.
5. The Private Secretary to the all Hon'ble Ministers, Meghalaya for kind information of Hon'ble Minister.
6. The Private Secretary to Chief Secretary, Government of Meghalaya for favour of information of the Chief Secretary.
7. The Additional Chief Secretaries/Principal Secretaries/ Commissioners & Secretaries/ Secretaries of all the Department, Government of Meghalaya.
8. The Director General of Police, Meghalaya, Shillong for favour of information and necessary action.
9. The Director, Information and Public Relations for wide publicity of the Order.
10. The Director of Health Services (MI)/MCH&FW)/Research), Meghalaya, Shillong.
11. The Director All India Radio for wide publicity of the above Order.
12. The Director, Doordarshan Kendra Shillong for wide publicity of the above Order.
13. The Secretary Autonomous District Councils.
14. All Deputy Commissioners, Shillong/Nongstoin/Mawkyrwat/Jowai/Khliehriat/ Nongpoh/Tura/Ampati/Resubelpara/Williamnagar/Baghmara for information and necessary action.
15. All Superintendents of Police, Shillong/Nongstoin/Mawkyrwat/Jowai/Khliehriat/ Nongpoh/Tura/Ampati/Resubelpara/Williamnagar/Baghmara for information and necessary action.
16. The Chief Executive Officer, Municipal Board, Shillong/Tura/Jowai/Resubelpara.

  
Secretary to the Government of Meghalaya  
Political Department